

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
AVJ INFRASTRUCTURE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	AVJ Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	21 ST July 2008
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2008PTC181118
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra no. 432, Siraspur Gurudwara Market, Badli Delhi North West, Delhi-110042
6.	Date of closure of Insolvency Resolution Process	28 th March 2020 but deemed to continue till Liquidation Order dated 6 th November 2020 passed by the Adjudicating Authority (uploaded on NCLT website on 9 th November 2020)
7.	Liquidation commencement date of corporate debtor	6 th November 2020 ((Liquidation Order dated 6/11/2020 uploaded on NCLT website on 9 th November 2020)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Brijender Singh Deswal IBBI/IPA-003/IP-N00002/2016-17/10021
9.	Address and e-mail of the liquidator, as registered with the Board	C-122, New Rajendra Nagar, New Delhi-110060 Email: brijender@deswal.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: C-122, New Rajendra Nagar, New Delhi – 110060 Email: liquidation.avjinfrastucture@gmail.com Phone: 9811414181
11.	Last date for submission of claims	6 th December 2020

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the AVJ Infrastructure Private Limited on 6th November 2020 ((Liquidation Order dated 6/11/2020 uploaded on NCLT website on 9th November 2020)

The stakeholders of AVJ Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 6th December, 2020, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Name and signature of liquidator : Brijender Singh Deswal
Date and place: : 10 November 2020 , New Delhi



HIMACHAL PRADESH
PUBLIC WORKS DEPARTMENT
INVITATION FOR BIDS (IFB)
No. PW.CHD.CB.Tender/2020 7758-7858 **Dated : 29.10.2020**

The Executive Engineer HPPWD Chopal District Shimla H.P. on behalf of Governor of H.P invites the online bids on item rate, in electronic tendering system, in 2 Cover System for the under mentioned work from the eligible and approved contractors/Firms registered with HPPWD Department.

Sl. No	Name of Work	Estimated Cost	Starting date for download-ing Bid.	Earnest Money (in Rs.)	Deadline for submission of Bid.
1	2	3	4	5	6
1.	Routine maintenance under performance based maintenance contract (PBMCo) of Saini Chopal Nerwa Feduj road km. 30/0 to 90/0 (SH: Routine repair and maintenance in between km. R.D. 70/0 to 90/0)	8409500/-	05.11.2020	118500/-	28.11.2020

The bidders are advised to submit the hard copy of documents submitted online for the separate tender after next day of deadline date of bid. Other details of tender from the department website www.hptenders.gov.in.

Executive Engineer
HPPWD Division Chopal
District Shimla H.P on behalf of Governor of Himachal Pradesh

4243/20-21

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BHATIA GLOBAL TRADING LIMITED

Sl. No	PARTICULARS	DETAILS
1	Name of Corporate Debtor	Bhatia Global Trading Limited
2	Date of incorporation of corporate debtor	28th August, 1991
3	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Gwalior, India, under the Companies Act, 1956
4	Corporate identity number / limited liability identity number of corporate debtor	U60200MP1991PLC006626
5	Address of the registered office and principal office (if any) of corporate debtor	BCC House, 8/5, Manoramaganj, Navratan Bagh Main Road, Indore, MP- 452001
6	Date of closure of Insolvency Resolution Process	19th November, 2017
7	Liquidation commencement date of corporate debtor	22nd October, 2020 (Order received on 09th November, 2020)
8	Name and registration number of the insolvency professional acting as liquidator	Name- Prawincharan Prafulcharan Dwary Reg No- IBB/IPA-002/IP-N00331/2017-2018/10937
9	Address and e-mail of the liquidator as registered with the Board	Reg. Add – 407, Akchhat Tower, Pakwan Cross Road, S.G. Highway, Bodakdev,Ahmadabad, Gujarat. -380015. Email - dwarypravin@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	98, Verdian Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmadabad, Gujarat. -380014 Email – liquidation.bhatia@gmail.com
11	Last date for submission of claims	09th December, 2020

Notice is hereby given that the National Company Law Tribunal, Indore Bench at Ahmedabad Court 1 has ordered the commencement of liquidation of the Bhatia Global Trading Limited on 22nd October, 2020 (Order received on 09th November, 2020).

The stakeholders of Bhatia Global Trading Limited are hereby called upon to submit their claims with proof on or before 09th December, 2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Prawincharan Prafulcharan Dwary
Liquidator of Bhatia Global Trading Limited

Date: 09th November, 2020
Place: Ahmedabad Reg. No- IBB/IPA-002/IP-N00331/2017-2018/10937

RISHI TECHTEX LIMITED
CIN : L28129MH1984PLC032008
612, V. K. Industrial Estate, 10-14 Pais Street, Byculla (West), Mumbai-400 011
Tel. No. (022) 23075677 / 23074585, Fax No. (022) 23080022
Email : info@rishitechtex.com Website : www.rishitechtex.com

STATEMENT OF UNAUDITED FINANCIAL RESULT FOR THE QUARTER AND HALF YEAR ENDED 31st SEPTEMBER 2020

Particulars	Quarter Ended			Six Months Ended		Year Ended
	30.09.2020	30.06.2020	30.09.2019	30.09.2020	30.09.2019	31.03.2020
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
Revenue from Operations	1998.71	700.28	1783.86	2698.99	3646.56	7622.39
Profit / (Loss) before Exceptional Item and Tax	32.70	-151.20	21.97	-118.50	100.71	221.54
Profit / (Loss) before Tax	32.70	-151.20	21.97	-118.50	100.71	221.54
Profit / (loss) for the period	32.70	-151.20	21.59	-118.50	76.33	99.66
Total Comprehensive Income for the period	32.92	-150.88	21.47	-118.28	75.59	98.97
Paid up equity share capital (Face Value of ₹ 10/- each)	739.10	739.10	739.10	739.10	739.10	739.10
Other Equity						1,880.17
Earnings per equity share (Face Value ₹ 10/- each)						
Basic	0.44	-2.05	0.29	-1.60	1.03	1.35
Diluted	0.44	-2.05	0.29	-1.60	1.03	1.35

Notes:

- The above is an extract of the detailed format of Unaudited Financial Results for the Quarter and Half year ended September 30, 2020, filed with the Bombay Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- These Results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 9th November 2020.
- These Results have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act 2013 and other recognised accounting practices and policies to the extent applicable.
- The previous period's figures have been regrouped / rearranged / reclassified wherever necessary.
- The full format of the above Financial Results are available on the Stock Exchange website and on www.rishitechtex.com.

For RISHI TECHTEX LIMITED
Sd/-
Abhishek Patel
Managing Director
DIN: 05183410

Place: Mumbai
Date : 09.11.2020

Hameshwar Media

NORTHERN ARC CAPITAL LIMITED
CIN: U65910TN1989PLC017021
Regd. Office: IITM Research Park, Phase I, 10th Floor, Kanagam Village, Taramani, Chennai - 600 113

Statement of unaudited standalone financial results for the half year ended 30 September 2020

(INR in Lakhs, except per equity share data)

Sl. No.	Particulars	Half year ended 30 September 2020	Half year ended 30 September 2019	Year ended 31 March 2020
1	Total Income from Operations	31,646.35	28,339.11	59,878.41
2	Net Profit for the Period (before Tax, Exceptional and/ or Extraordinary Items)	3,851.69	7,208.15	13,063.83
3	Net Profit for the period before Tax, (after Exceptional and/ or Extraordinary Items)	3,851.69	7,208.15	13,063.83
4	Net Profit for the Period after Tax, (after Exceptional and/ or Extraordinary Items)	2,875.77	4,468.95	8,961.93
5	Total Comprehensive income for the period [Comprising profit for the period (after tax) and other comprehensive income (after tax)]	3,438.21	4,815.19	9,284.03
6	Paid-up Equity Share Capital	8,747.79	8,421.68	8,747.79
7	Reserves (excluding Revaluation Reserve)	144,305.39	115,869.81	140,534.09
8	Net Worth (Equity and Preference Share Capital + Reserve and Surplus excluding Revaluation Reserve)	153,053.18	124,291.49	149,281.88
9	Paid-up Debt Capital / Outstanding debt	-	-	-
10	Outstanding Redeemable Preference Shares	-	-	-
11	Debt Equity Ratio (Refer Note b)	1.93	2.56	1.96
12	Earnings per share (of Rs. 10 each) (not annualised)			
	Basic	3.29	5.46	10.67
	Diluted	2.46	4.11	7.55
13	Capital Redemption Reserve	2,660.00	2,660.00	2,660.00
14	Debtenture Redemption Reserve (Refer Note c)	NA	NA	NA
15	Debt Service Coverage Ratio (Refer Note d)	NA	NA	NA
16	Interest Service Coverage Ratio (Refer Note d)	NA	NA	NA

Notes

- The Sl. No. 1 to 8 and 12 are extracts from the detailed format of unaudited standalone financial results for the half year ended 30 September 2020 filed with the stock exchange under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the unaudited standalone financial results for the half year ended 30 September 2020 are available on the websites of the stock exchange and the Company.
- Debt equity ratio is calculated as (Long-term borrowing + Short-term borrowings) / Net worth)
- Debtenture redemption reserve is not required in respect of privately place debtentures in terms of Rule 18(7)(b)(ii) of Companies (Share Capital and Debtenture) Rules 2014.
- Debt service coverage ratio and Interest service coverage ratio is not applicable for Non Banking Finance Company (NBFC) and accordingly no disclosure has been made.
- The unaudited standalone financial results for the half year ended 30 September 2020 have been reviewed by the Audit Committee and subsequently approved by the Board of Directors at their respective meetings held on 9 November 2020. The above results have been subjected to limited review by the statutory auditors of the Company. The auditors have issued an unmodified review report.
- The above financial results of the Company have been prepared in accordance with Indian Accounting Standards ('Ind AS') notified under the Companies (Indian Accounting Standards) Rules, 2015 as amended from time to time, prescribed under section 133 of the Companies Act 2013 ('the Act') read with relevant rules issued thereunder and the other accounting principles generally accepted in India. Any application guidance/ clarifications/ directions issued by the Reserve Bank of India or other regulators are implemented as and when they are issued/ applicable.
- In compliance with Regulation 52 of the Securities Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations 2015, review of these unaudited standalone financial results for the half year ended 30 September 2020 have been carried out by the Statutory Auditors of the Company.
- Previous period's / year's figures have been regrouped / reclassified wherever necessary, to conform with the current period presentation.

Place: Chennai
Date: 9 November 2020

Kshama Fernandes
Director & CEO

HIMADRI CREDIT & FINANCE LIMITED
CIN : L65921WB1994PLC062875
Regd. Off : 23A, Netaji Subhas Road, 8th Floor, Kolkata - 700 001.
Email: hctf@himadri.com Website: www.himadricredit.in Ph No: (033) 2230-4363/ 9953
Extract of Unaudited Financial Results for the quarter and six months ended September 30, 2020 (Rs. in Lacs)

Sr. No.	Particulars	Quarter Ended		Year to Date Ended		Year Ended
		30.09.2020 (Unaudited)	30.06.2020 (Unaudited)	30.09.2019 (Unaudited)	30.09.2020 (Unaudited)	31.03.2020 (Audited)
1	Total income	37.02	37.10	49.73	74.12	84.42
2	Net Profit / (Loss) for the period (before tax, exceptional and/or extraordinary items)	(2.38)	(0.83)	14.78	(3.21)	15.61
3	Net Profit / (Loss) for the period after tax (before exceptional and/or extraordinary items)	(2.50)	(1.16)	8.88	(3.66)	9.36
4	Net Profit / (Loss) for the period after tax (after exceptional and/or extraordinary items)	(2.50)	(1.16)	8.88	(3.66)	9.36
5	Total Comprehensive Income for the period/year (comprising net profit after tax and other comprehensive income after tax)	485.81	1,640.29	(2,183.30)	2,126.10	(3,326.82)
6	Paid up Equity Share Capital	300.02	300.02	300.02	300.02	300.02
7	Other Equity					3,135.49
8	Earnings Per Equity Share (before and after extraordinary items) (of Rs. 10/- each) (not annualised) :					
	Basic & Diluted (Re.)	(0.08)	(0.04)	0.30	(0.12)	0.31

NOTES :-

- The above results were reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 09.11.2020. The Statutory Auditor have carried out a limited review on the above financial results for the quarter and six months ended 30 September 2020.
- The Company is primarily engaged in the business of investing and financing and accordingly there are no separate reportable segment as per Ind AS - 108 "Operating Segment".
- The above is an extract of the detailed format of Un-audited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Un-audited Financial Results are available on the websites of Stock Exchanges at www.cse-india.com and on the Company's website at www.himadricredit.in.

On behalf of the Board of Directors
Anurag Choudhary
Sd/-
Director
(DIN: 00173934)

Place : Kolkata
Dated : 09.11.2020

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF AVJ INFRASTRUCTURE PRIVATE LIMITED

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	AVJ Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	21 st July 2008
3.	Authority under which corporate debtor is incorporated/ Registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2008PTC181118
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra no. 432, Siraspur Gurudwara Market, Badli Delhi North West, Delhi-110042
6.	Date of closure of Insolvency Resolution Process	28 th March 2020 but deemed to continue till Liquidation Order dated 6 th November 2020 passed by the Adjudicating Authority (uploaded on NCLT website on 9 th November 2020)
7.	Liquidation commencement date of corporate debtor	6 th November 2020 ((Liquidation Order dated 6/11/2020 uploaded on NCLT website on 9 th November 2020)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Brijender Singh Deswal IBB/IIIPA-003/IP-N00002/2016-17/10021
9.	Address and e-mail of the liquidator, as registered with the Board	C-122, New Rajendra Nagar, New Delhi-110060 Email: brijender@deswal.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: C-122, New Rajendra Nagar, New Delhi – 110060 Email: liquidation.avjinfrastructure@gmail.com Phone: 9811414181
11.	Last date for submission of claims	6 th December 2020

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the AVJ Infrastructure Private Limited on 6th November 2020 (Liquidation Order dated 6/11/2020 uploaded on NCLT website on 9th November 2020).

The stakeholders of AVJ Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 6th December, 2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : Brijender Singh Deswal
Date and place: 10 November 2020 , New Delhi



maithan alloys ltd
CIN : L27101WB1985PLC039503
Regd. Office: 'Ideal Centre', 4th Floor, 9, AJC Bose Road, Kolkata – 700 017
e-mail: office@maithanalloys.com, website: www.maithanalloys.com
Ph: 033-4063-2393 Fax: 033-2290 0383

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30 SEPTEMBER 2020.

₹ in Crores

Sl. No.	Particulars	STANDALONE					CONSOLIDATED						
		Quarter Ended			Half Year Ended		Year Ended	Quarter Ended			Half Year Ended		Year Ended
		30-Sep-20	30-Jun-20	30-Sep-19	30-Sep-20	30-Sep-19	31-Mar-20	30-Sep-20	30-Jun-20	30-Sep-19	30-Sep-20	30-Sep-19	31-Mar-20
1	Total income from operations	409.13	265.59	469.70	674.72	955.50	1,830.88	409.13	265.59	469.70	674.72	955.50	1,830.88
2	Net Profit / (Loss) for the period (before Tax and/or Exceptional items)	70.64	44.86	53.23	115.50	122.95	279.14	70.69	44.92	53.25	115.61	122.99	279.26
3	Net Profit / (Loss) for the period before Tax (after Exceptional items)	70.64	44.86	53.23	115.50	122.95	279.14	70.69	44.92	53.25	115.61	122.99	279.26
4	Net Profit / (Loss) for the period after Tax (after Exceptional items)	54.89	35.13	41.86	90.02	94.00	221.90	54.94	35.16	41.92	90.10	94.08	222.02
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	53.91	33.25	42.08	87.16	93.57	221.65	53.96	33.28	42.14	87.24	93.65	221.77
6	Equity Share Capital (Face Value of Rs.10/- per share)	29.11	29.11	29.11	29.11	29.11	29.11	29.11	29.11	29.11	29.11	29.11	29.11
7	Reserves (Excluding revaluation reserve) as shown in the Audited Balance Sheet of the previous year												1,263.11
8	Earnings Per Share (Face Value of Rs. 10/- each) (not annualised) -												
	1. Basic : (in Rs.)	18.86	12.07	14.38	30.92	32.29	76.22	18.87	12.08	14.40	30.95	32.32	76.27
	2. Diluted : (in Rs.)	18.86	12.07	14.38	30.92	32.29	76.22	18.87	12.08	14.40	30.95	32.32	76.27

NOTES :

- The above is an extract of the detailed format of Financial Results for the quarter and half year ended 30 September 2020 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015 as modified by Circular No. CIR/CFD/FAC/62/2016 dated 5 July 2016 read with other relevant rules issued thereunder. The full format of the Standalone and Consolidated quarterly and half yearly financial results are available on the website of BSE and NSE at www.bseindia.com and www.nseindia.com, respectively and on the Company's website at www.maithanalloys.com.
- The above results have been reviewed by the Audit Committee and subsequently approved by the Board of Directors of the Company at their respective meetings held on 7 November 2020 and 9 November 2020. The Statutory Auditor of the Company has carried out a Limited Review of the aforesaid results.
- Previous quarter figures have been rearranged / regrouped, wherever necessary, to make them comparable with those of current quarter.

For MAITHAN ALLOYS LIMITED
Sd/-
S. C. Agarwalla
Chairman & Managing Director

Place : Kalyaneshwari
Date : 9 November 2020



Triveni
ENGINEERING & INDUSTRIES LTD.

Statement of Consolidated Unaudited Financial Results for the Quarter and Half Year ended September 30, 2020

(₹ in lakhs, except per share data)

Particulars	3 Months ended		6 Months ended		Year ended
	30-Sep-2020 (Unaudited)	30-Sep-2019 (Unaudited)	30-Sep-2020 (Unaudited)	30-Sep-2019 (Unaudited)	31-Mar-2020 (Audited)
Total Income from operations	116839	94796	239220	187335	443663
Net Profit/(loss) for the period (before tax and Exceptional items)	5108	16787	18025	21480	44561
Net Profit/(loss) for the period before tax (after Exceptional items)	5108	16787	18025	21480	44561
Net Profit/(loss) for the period after tax (after Exceptional items)	3118	11830	11493	15236	33512
Total comprehensive income for the period [Comprising Profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	3153	11771	11569	15151	33229
Equity share capital	2479	2479	2479	2479	2479
Other equity					131387
Earnings per share of ₹ 1/- each (not annualised)					
(a) Basic (in ₹)	1.26	4.68	4.64	5.97	13.32
(b) Diluted (in ₹)	1.26	4.68	4.64	5.97	13.32

Notes:

- Summarised Standalone Unaudited Financial Performance of the Company is as under : (₹ in lakhs)

Particulars	3 Months ended		6 Months ended		Year ended
	30-Sep-2020 (Unaudited)	30-Sep-2019 (Unaudited)	30-Sep-2020 (Unaudited)	30-Sep-2019 (Unaudited)	31-Mar-2020 (Audited)
Total Income from operations	116473	94850	238717	186998	442357
Profit/(loss) before tax	5000	15591	17383	20091	42144
Profit/(loss) after tax	3255	10700	11295	13913	32748
Total comprehensive income	3255	10700	11295	13913	32652

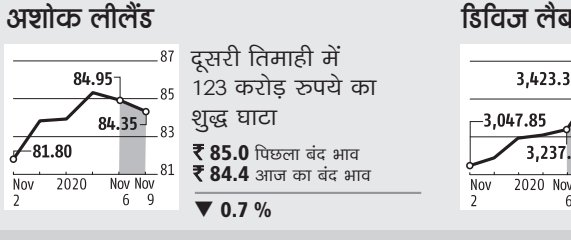
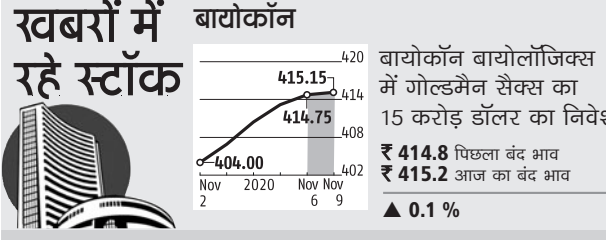
- The above is an extract of the detailed format of Financial Results for the Quarter and Half Year ended September 30, 2020 filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Financial Results for the Quarter and Half Year ended September 30, 2020 are available on the websites of Stock Exchange(s) (www.bseindia.com and www.nseindia.com) and on the website of Company (www.trivenigroup.com).

For Triveni Engineering & Industries Limited
Sd/-
Dhruv M. Sawhney
Chairman & Managing Director

Place: Noida
Date: November 9, 2020

Regd. Office: Deoband, Distt. Saharanpur, Uttar Pradesh-247 554
Corp. Office: 8th Floor, Express Trade Towers, 15-16, Sector-16A, Noida, U.P. - 201 301
Website: www.trivenigroup.com | CIN: L15421UP1932PLC022174

2 कंपनी समाचार



POSSESSION NOTICE

Whereas, Undersigned being the Authorised officer of Union Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of Powers conferred under section 13(2) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned against each account stated herein to repay the amount mentioned in the notice within 60 days from the receipt of the said notice. The Borrowers/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers and Mortgage/Guarantor and the public in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred upon him/her under section 13(4) of the said Act read with rule 8 & 9 of the said rule as per the details given below. The Borrowers/ Mortgage/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the properties will be subject to the charge of the Union Bank of India, Khatima (E-CB) Branch, Distt. U.S. Nagar for an amount and interest thereon as mentioned below. The borrower's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.

Sr. No.	Name & Address of Borrower/Guarantor	Description of Immovable Properties	Outstanding Amount
1.	M/s Maa Bhagwati Electronics Electricals (Borrower), Prop: Gokul Datt Oli, address -Village Umarukhurd, Tehsil: Khatima, Udhampur Singh Nagar, Uttarakhand-262308.	Non- agriculture residential house situated at revenue village Umarukhurd, Tehsil Khatima, Dist- U S Nagar bearing Khata No. 114 (Crop Year 1419-1424), Kharsa No. 732, area 34ft. x 60ft. = 2040 Sq. Ft. or 189.59 Sq. Mt. having covered area of 41.82 Sq. Mt. bounded in East - Rasta 30 Ft, West - Property of Balveer, North- Plot of Suresh Bhatt, South- Plot of Veer Singh. Owner of the property is Mrs. Parwati Oli W/o Mr. Vidhyadhar (Guarantor), Address: Ward No. 13, Umarukhurd, Khatima, U. S. Nagar, Uttarakhand 262308.	₹ 6,75,275.73 (Rupees Six Lakh Seventy Five Thousand Two Hundred Seventy Five & Paise Seventy Three Only)/future interest thereon and other charges w.e.f. 31.10.2020 + less recovery (if any).
2.	M/s Shri Sideshwar Enterprises (Borrower), Prop: Shri Arun Kumar S/o Shri Bahadur Singh, R/o Kanjabag Road, Village: Umarukhurd, Tehsil: Khatima, Udhampur Singh Nagar Uttarakhand 262308.	Residential Plot situated at revenue village Maholiya, Tehsil Khatima, Dist- U S Nagar bearing Khata No. 5 (Crop Year 1419-1424), Kharsa No. 615 Min, area 20ft. x 39ft. = 780 Sq. Ft. or 72.49 Sq. Mt. Property in the name of Mr. Arun Kumar, bounded in East - Nala (Drain), West - 18 Ft. Rasta, North- Plot of Devki Devi, South- Plot of Vendor Chandan Singh Bisht.	₹ 5,88,396.10 (Rupees Five Lakh Eighty Eight Thousand Three Hundred Ninety Six & Paise Ten Only)/future interest thereon and other charges w.e.f. 31.10.2020 + less recovery (if any).

Date : 10.11.2020 Place : Khatima, Uttarakhand Authorised Officer

Ind-Swift Laboratories Ltd.

REGD. OFF.: SCO 850, Shivalik Enclave, NAC Manimajra, Chandigarh - 160 101
CIN L24232CH1995PLC015553

EXTRACT OF STANDALONE & CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED 30TH SEPTEMBER, 2020

PARTICULARS	STANDALONE			CONSOLIDATED		
	Quarter Ended	Half Year Ended	Quarter Ended	Quarter Ended	Half Year Ended	Quarter Ended
	30.09.2020	30.09.2020	30.09.2019	30.09.2020	30.09.2020	30.09.2019
	UnAudited	UnAudited	UnAudited	UnAudited	UnAudited	UnAudited
Total Revenue	22699.30	43677.57	20041.68	23363.23	44982.94	20238.85
Profit(loss) before exceptional Items and Tax	922.38	1339.24	(1048.34)	992.20	1449.81	(1182.12)
Profit(loss) before Tax (After exceptional items)	922.38	1339.24	(1048.34)	992.20	1449.81	(1182.12)
Net Profit/(Loss) for the period after tax & Exceptional items	922.38	1339.24	(1088.83)	992.20	1449.81	(1222.61)
Total Comprehensive Income for the Period	922.38	1339.24	(1088.83)	992.20	1449.81	(1222.61)
Paid up Equity Share Capital (Face Value of Rs. 10/- per Share)	5908.69	5908.69	4756.92	5908.69	5908.69	4756.92
EPS (of Rs. 10/- each) (Not annualised)						
Basic	1.56	2.27	(2.29)	1.68	2.45	(2.57)
Diluted	1.56	2.27	(1.84)	1.68	2.45	(2.07)

Notes: 1. The above un-audited standalone & consolidated financial results for the quarter and half year ended September, 30, 2020 of Ind-Swift Laboratories Limited ("the Company") have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meetings held on November 09, 2020.

2. The above is an extract of the detailed format of the standalone and consolidated un-audited financial results for the quarter and half year ended 30th September 2020 filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone and consolidated un-audited financial results for the quarter and half year ended 30th September 2020 are available on the Stock Exchange websites, www.bseindia.com and www.nseindia.com and on the Company's website www.indswiftlabs.com.

For Ind-Swift Laboratories Limited
Sd/-
N R Munjal
Chairman and Managing Director

Place: Chandigarh
Date: 09.11.2020

SAB INDUSTRIES LIMITED

CIN: L00000CH1983PLC031318
REGD. OFFICE: SCO 49-50, SECTOR-26, MADHYA MARG, CHANDIGARH-160019
Website: www.sabinindustries.in; Email ID: ssi_ssg@glide.net.in

EXTRACT OF STANDALONE & CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30/09/2020

EXTRACT OF STANDALONE & CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30/09/2020													
												(INR Lakhs)	
Sr. No.	Particulars	STANDALONE			CONSOLIDATED			STANDALONE		CONSOLIDATED		STANDALONE	CONSOLIDATED
		Quarter Ended			Quarter Ended			Half Year Ended		Half Year Ended		Year Ended	Year Ended
		30/09/20	30/06/20	30/09/19	30/09/20	30/06/20	30/09/19	30/09/20	30/09/19	30/09/20	30/09/19	31/03/20	31/03/20
		(UNAUDITED)			(UNAUDITED)			(UNAUDITED)		(UNAUDITED)		(AUDITED)	(AUDITED)
1	Total income from operations	111.19	160.60	428.26	111.19	160.60	428.26	271.79	1002.82	271.79	1002.82	1660.12	1660.12
2	Net Profit/(Loss) for the period (before tax, exceptional and/ or Extraordinary items)	7.80	90.10	158.25	45.85	597.07	125.12	97.90	346.29	642.92	225.59	435.93	-1996.00
3	Net Profit/(Loss) for the period before tax (after exceptional and/ or Extraordinary items)	7.80	90.10	158.25	45.85	597.07	125.12	97.90	346.29	642.92	225.59	435.93	-1996.00
4	Net Profit for the period After Tax (After Extraordinary and/ or exceptional items)	12.25	77.90	98.88	50.30	584.87	65.75	90.15	250.92	635.17	130.22	395.00	-2036.93
5	Total Comprehensive income for the period (comprising profit/ (loss) for the period (after tax) and other comprehensive income (after tax))	90.55	1049.07	16.46	128.60	1556.04	-16.67	1139.62	-137.67	1684.64	-258.37	-4570.15	-7002.08
6	Paid-up Equity Share Capital (Face Value of Shares Rs.10/- each) accounting year.	1518.84	1518.84	1518.84	1518.84	1518.84	1518.84	1518.84	1518.84	1518.84	1518.84	1518.84	1518.84
7	Earning per Share (of Rs.10/- each) (for continuing and discontinued operations) (not annualised)												

The above is an extract of the details format of Financial Results filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Financial Results are available on the Stock Exchange website: www.bseindia.com and on the Company's website: www.sabinindustries.in

Place: Chandigarh
Date: 09/11/2020

Sd/-
SANJAY GARG
DIRECTOR

ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ

GAD CO New Delhi, 4th Floor Rajendra Bhawan Rajendra Place New Delhi

Tender Notice (Housekeeping & Maintenance)

Punjab National Bank invites online bids from reputed/eligible contractors for specialized Housekeeping & Gardening at New Custom House (Including PNB Branch) Building at IGI Airport ND. Necessary tender documents may be downloaded from bank's e-Procurement website <https://www.pnbindia.in> or <https://tender.pnbnet.in>. Bidders have to pay a tender document fee of Rs.1180/- incl. GST (non-refundable) in the form of Demand Draft/Pay Order in favour of Punjab National Bank, Delhi at the time of submission of bids. Bid should also accompany Earnest Money Deposit of Rs.78,000/- in the form of DD favouring Punjab National Bank, Delhi. Last date for : Downloading, Bid Preparation and Hash Submission 17/11/2020 up to 02.00 PM / 02.30 PM. Re-encryption and online & Physical Bid submission 18/11/2020 up to 11.00 AM. Please note that hash submission is compulsory activity, failing which bidders will not be able to submit the on-line bid on 17/11/2020 after 02:30 PM. Bank is not bound to accept the lowest offered bid and reserves the right to accept or reject any or all the offers submitted in response to this advertisement without assigning any reason whatsoever. Chief Manager-GAD

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF AVJ INFRASTRUCTURE PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	AVJ Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	21 st July 2008
3.	Authority under which corporate debtor is incorporated/Registered	Registrar of Companies - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2008PTC181118
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra No. 432, Sirsapur Gurudwara Market, Badli Delhi North West, Delhi-110042
6.	Date of closure of Insolvency Resolution Process	28 th March 2020 but deemed to continue till Liquidation Order dated 6 th November 2020 passed by the Adjudicating Authority (uploaded on NCLT website on 9 th November 2020)
7.	Liquidation commencement date of corporate debtor	6 th November 2020 (Liquidation Order dated 6/11/2020 uploaded on NCLT website on 9 th November 2020)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Brijender Singh Deswal (BBVIPA-003/IP-N00002/2016-17/10021)
9.	Address and e-mail of the liquidator, as registered with the Board	C-122, New Rajendra Nagar, New Delhi-110060 Email: brijender@deswal.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: C-122, New Rajendra Nagar, New Delhi - 110060 Email: liquidation.avjinfrastructure@gmail.com Phone: 9811414181
11.	Last date for submission of claims	6 th December 2020

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the AVJ Infrastructure Private Limited on 6th November 2020 (Liquidation Order dated 6/11/2020 uploaded on NCLT website on 9th November 2020).

The stakeholders of AVJ Infrastructure Private Limited are hereby called upon to submit their claims with proof on or before 6th December, 2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator: Brijender Singh Deswal

Date and place: 10 November 2020, New Delhi

ALAMELU CHARITABLE FOUNDATION

Notice Inviting Tender

Alamelu Charitable Foundation (ACF) invites Bids & Expressions of Interest from Eligible vendors (Manufacturers / their Authorized Dealers / Agencies) for the Following:

Tender No.1: ACF/CANCERCARE/OT-1/2020

Sub: Tender for Supply, Installation and Commissioning of OT Light and Pendants.

Tender No. 2: ACF/CANCERCARE/PTS/2020

Sub: Tender for Supply, Commissioning and Installation of Pneumatic Tube System

Tender 3: ACF/CANCERCARE/CHEMO/2020

Sub: Tender for Supply, Commissioning and Installation of Lab and Radiology Equipment.

Tender 4: EoI/ACF/2020-21/Sourcing/01 dated 10.10.2020

Expression of Interest for Pre-qualification of HR Agencies for a Period of Two Years to provide Services Relating to Head Hunting and Sourcing of Suitable Resume for Different Positions to be Recruited by ACF and its Associate Entities

Tender Document: Currently Available; Interested parties may download Tender document from e-tender portal <https://acftprocure247.com> and submit online bids by following the prescribed process. Last Date of Submission: 01.12.2020.

Sd/-, Director, Alamelu Charitable Foundation, Mumbai-400005

Date: 10.11.2020

Place: Mumbai-400005

Authorised Officer

Place: Chandigarh

Date: 09.11.2020

Sd/-

Chairman and Managing Director

Place: Chandigarh

Date: 09.11.2020

Sd/-

Chairman and Managing Director

Place: Chandigarh

Date: 09.11.2020

Sd/-

Chairman and Managing Director

Place: Chandigarh

Date: 09.11.2020

Sd/-

Chairman and Managing Director

Place: Chandigarh

Date: 09.11.2020

Sd/-

Chairman and Managing Director

Place: Chandigarh

Date: 09.11.2020

Sd/-

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Place: Chandigarh

Date: 09.11.2020

Sd/-

Chairman and Managing Director

Place: Chandigarh

Date: 09.11.2020

Sd/-

Chairman and Managing Director</



यूनियन बैंक ऑफ इंडिया (ई-आंध्रा बैंक)
(भारत सरकार का उपक्रम)

ग्रीन पार्क (नई दिल्ली), ए-13, ग्रीन पार्क (मैन) अरविन्दो मार्ग ग्रीन पार्क शाखा-110016

टेली. नं. 011-26569005/26536993

कब्जा सूचना

(प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम ४(1) (अचल सम्पत्ति के लिये)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुर्ननिर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 के अधिनियम 54) के अंतर्गत तात्कालिक आन्ध्रा बैंक, अब यूनियन बैंक ऑफ इंडिया के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहरस्ताक्षरी ने मांग सूचना लिथि 01.11.2019 जारी कर ऋणधारक एमआईएस इन्फ्रा टेक प्रजिन्वस को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि 01.11.2019 को रु. 34,16,756.50 (रुपये शून्य करोड़ चौरास लाख सोलह हजार सात सौ छप्पन तथा पैसे पचास मात्र) के साथ अनुबंधों के अनुसार परवर्ती व्याज वापस लौटाने का निर्देश दिया था।

ऋणधारक इस राशि को वापस लौटाने में विफल रहे, अतः एतद्वारा ऋणधारक तथा आम जनता को सूचित किया जाता है कि आज, 9 नवम्बर, 2020 को अधोहरस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13(4) के अंतर्गत उन्हे प्रदत्त शक्तियों का प्रयोग करते हुए अधोहरस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है। विशेष रूप से ऋणधारकों तथा आम जनता को एतद्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय 01.11.2019 को रु. 34,16,756.50 (रुपये शून्य करोड़ चौरास लाख सोलह हजार सात सौ छप्पन तथा पैसे पचास मात्र) के साथ अनुबंधों के अनुसार परवर्ती व्याज के लिये यूनियन बैंक ऑफ इंडिया के चार्ज के अधीन होगा। ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विमोचित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

अचल सम्पत्ति का विवरण

एएफ के हाइपोथेकेशन के प्रति एवं/अथवा नीचे वर्णित सम्पत्तियों के माटीज के प्रति

क्रम सं.	स्वामी की नाम	सम्पत्ति का विवरण
1.	श्री एम किशन कुमार राव	भूमि तथा भवन-आवासीय जो डीडिए एमआईसी फ्लैट नं. सी-160, तीसरा तल, नई दिल्ली-110017 में स्थित है तथा नोहदी. पूर्व: फ्लैट नं. 144, पश्चिम: नीचे पश्चिम, उत्तर: नीचे पूर्व, दक्षिण: फ्लैट का प्रवेश

हस्ता./—
(के.बी.एस.एन.मूर्ति)

तिथि: 9.11.2020

सहायक महा प्रबंधक एवं प्राधिकृत अधिकारी

यूनियन बैंक ऑफ इंडिया (ई-आंध्रा बैंक) ग्रीन पार्क

स्थान: नई दिल्ली, ग्रीन पार्क

क्रम सं.	विवरण	अधिकारी
1.	कारपोरेट देनदार का नाम	एबीजे इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
2.	कारपोरेट देनदार के निगमन की तारीख	21 जुलाई, 2008
3.	प्राधिकरण जिसके तहत कारपोरेट देनदार निर्मात/पंजीकृत है।	कंपनी पंजीकरण, दिल्ली
4.	कारपोरेट देनदार की कारपोरेट पहचान संख्या/ सीगित देयता पहचान सं.	U404002008PLC181118
5.	कारपोरेट देनदार के पंजीकृत कार्यालय संख्या/ सीगित देयता पहचान सं.	खसरा नं. 432, विरसपुर-पुष्पराज मार्केट, बारहली दिल्ली मॉड वेस्ट, दिल्ली-110042
6.	हस्तालेखी संकलन प्रक्रिया समाप्ता की तारीख	26 मार्च, 2020 (विशेषकर प्राधिकरण द्वारा पारित परिसमापन आदेश दिनांकित 6 नवंबर, 2020 तक जारी रहने के लिए मानित (एससीएलटी की वेबसाइट पर 9 नवंबर, 2020 को अपलोड किया गया)
7.	कारपोरेट देनदार का परिसमापन शुरू होने की तिथि	6 नवंबर, 2020 (परिसमापन आदेश दिनांकित 6.11.2020 एससीएलटी की वेबसाइट पर 9 नवंबर, 2020 को अपलोड किया गया)
8.	परिसमापक के रूप में कार्यरत हस्तालेखी प्रकेशनल का नाम और पता	श्री ब्रिजेंद्र सिंह इंडिया IBB/PA-003/JP-N00002/2016-17/10021 पंजीकरण संख्या
9.	परिसमापक का बोर्ड में सभापतिजीका ईमेल: brijender@deswal.in	सी-122, गुरु राजेंद्र नगर, नई दिल्ली-110060
10.	परिसमापक का पता यंत्रधार के लिए ईमेल: श्री-122, गुरु राजेंद्र नगर, नई दिल्ली-110060	सी-122, गुरु राजेंद्र नगर, नई दिल्ली-110060
11.	दावे जमा करने की अंतिम तिथि	6 दिसंबर, 2020

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि न्यायाधिकरण, प्रधान पीठ, नई दिल्ली ने 6 नवंबर, 2020 को एबीजे इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है (परिसमापन आदेश दिनांकित 6.11.2020 एससीएलटी की वेबसाइट पर 9 नवंबर, 2020 को अपलोड किया गया)। एबीजे इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड को एतद्वारा मंद सं. 10 पर उल्लिखित पते पर परिसमापक के पास 6 दिसंबर, 2020 तक के साथ सूचना के साथ आदेश दाने जमा करने के लिए कहा जाता है।

वित्तीय लेनदार अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से जमा करेंगे। अन्य सभी लेनदार अपने दावों के प्रमाण व्यक्तिगत रूप में, डाक द्वारा अपना इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं। दावों के झूठे या भ्रामक प्रमाण जमा करने पर जुर्माना लगेंगा। परिसमापक का नाम और हस्ताक्षर: श्री ब्रिजेंद्रर सिंह देवसाल तारीख और स्थान: 10 नवंबर, 2020, नई दिल्ली

टाटा कोपेटल हाउसिंग फाइनेंस लिमिटेड

पंजीकृत पता : 11वीं मंजिल, टॉवर ए, पेनिनसुला बिल्डिंग्स पार्क, गणपतनगर करम पाल, लोडार परेल, मुम्बई-40013

शाखा कार्यालय : बी-36, प्रथम एत द्वितीय तल, लाजपत नगर-भाग 2, एचडीएफसी बैंक के ऊपर, नई दिल्ली-110024

अचल सम्पत्ति की विक्री हेतु विक्रय सूचना (प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 9(1) के तहत)

प्रतिभूति हित (प्रवर्तन) विषय, 2002 के नियम ४(6) के प्रावधानों के साथ पठित प्रतिभूति हित अधिनियम, 2002 की तहत नीचे अतिव्यापें तथा प्रवर्तन के प्रतिभूतिकरण एवं पुर्ननिर्माण के तहत अचल आस्तियों की विक्री हेतु ई-नीलामी विक्री सूचना

ऋण खाता नं. 9400103

निम्नलिखित ऋणखता/सह-ऋणखतों को व्यतिरिक्त रूप से ऋण अनुव्यापन को सार्वजनिक रूप से एतद्वारा सूचना दी जाती है कि टाटा कैपिटल फाइनेंशियल सर्विसेज लि. (प्रभित लेनदार) के पास गिरीचोक नीचे वर्णित अचल सम्पत्ति जिसका भीतक कब्जा टाटा कैपिटल फाइनेंशियल सर्विसेज लि. (प्रतिभूत लेनदार) के अधिकृत प्राधिकारी द्वारा कर लिया गया है, श्री योगेश कुमार कर्जदार के रूप में तथा श्रीमती मनु सह-कर्जदार के रूप में से 28 मई, 2018 तक कुल राशि रु. 20,84,991/- (रुपये बीस लाख चौरासी हजार नौ सौ इक्यानवे मात्र) की वसूली हेतु “बैक है जहां है”, “जो है वही है” तथा “जो कुछ भी है वही है” के आधार पर 26 नवम्बर, 2020 को विक्री की जाएगी। अर्शित मूल्य तथा जमा परवर्त राशि नीचे वर्णित है।

जबकि प्रतिभूत अस्तित् का विवरण प्रतिभूत कर्ता को वसूली के लिए किया जाना है और जबकि 28 मई, 2018 तक कुल राशि रु. 20,84,991/- (रुपये बीस लाख चौरासी हजार नौ सौ इक्यानवे मात्र) समेत लगानें, व्याज आदि सहित बकाया है। एतद्वारा सूचना दी जाती है कि विक्रय के किसी विलम्ब/अनिरन्तर के उपरिष्ठित होने पर कर्तव्य सम्पत्ति का विवरण ई-नीलामी के माध्यम से कथित 26 नवम्बर, 2020 को 2 बजे अपराह्न को बी-36, प्रथम एवं द्वितीय तल, लाजपत नगर, भाग-2, नई दिल्ली-110024 पर की जाएगी। ईम्यूटी, डिमाण्ड ड्राफ्ट सहित सम्पत्ति की खरीद हेतु मुहुरतम ई-नीलामी टाटा कैपिटल हाउसिंग फाइनैस लिमिटेड के अधिकृत प्राधिकारी द्वारा 25 नवम्बर, 2020 की 5 बजे अप. तक प्रारम्भ की जाएगी। सम्पत्ति की विक्री “जहां है जैसी है स्थिति” में की जाएगी तथा कथित सम्पत्ति से सम्बद्ध दायित्व तथा दावे, जो अब तक सुनिश्चित किये गये हैं अनुपूची में निर्दिष्ट हैं।

प्रतिभूत अस्तित् का विवरण	क्रमांक का प्रकार	आर्शित मूल्य	धरोहर राशि
मद सं. 1, सख्त नं. ३, सख्त नं. ४, सख्त नं. 5, सख्त नं. 6, सख्त नं. 7, सख्त नं. 8, सख्त नं. 9, सख्त नं. 10, सख्त नं. 11, सख्त नं. 12, सख्त नं. 13, सख्त नं. 14, सख्त नं. 15, सख्त नं. 16, सख्त नं. 17, सख्त नं. 18, सख्त नं. 19, सख्त नं. 20, सख्त नं. 21, सख्त नं. 22, सख्त नं. 23, सख्त नं. 24, सख्त नं. 25, सख्त नं. 26, सख्त नं. 27, सख्त नं. 28, सख्त नं. 29, सख्त नं. 30, सख्त नं. 31, सख्त नं. 32, सख्त नं. 33, सख्त नं. 34, सख्त नं. 35, सख्त नं. 36, सख्त नं. 37, सख्त नं. 38, सख्त नं. 39, सख्त नं. 40, सख्त नं. 41, सख्त नं. 42, सख्त नं. 43, सख्त नं. 44, सख्त नं. 45, सख्त नं. 46, सख्त नं. 47, सख्त नं. 48, सख्त नं. 49, सख्त नं. 50, सख्त नं. 51, सख्त नं. 52, सख्त नं. 53, सख्त नं. 54, सख्त नं. 55, सख्त नं. 56, सख्त नं. 57, सख्त नं. 58, सख्त नं. 59, सख्त नं. 60, सख्त नं. 61, सख्त नं. 62, सख्त नं. 63, सख्त नं. 64, सख्त नं. 65, सख्त नं. 66, सख्त नं. 67, सख्त नं. 68, सख्त नं. 69, सख्त नं. 70, सख्त नं. 71, सख्त नं. 72, सख्त नं. 73, सख्त नं. 74, सख्त नं. 75, सख्त नं. 76, सख्त नं. 77, सख्त नं. 78, सख्त नं. 79, सख्त नं. 80, सख्त नं. 81, सख्त नं. 82, सख्त नं. 83, सख्त नं. 84, सख्त नं. 85, सख्त नं. 86, सख्त नं. 87, सख्त नं. 88, सख्त नं. 89, सख्त नं. 90, सख्त नं. 91, सख्त नं. 92, सख्त नं. 93, सख्त नं. 94, सख्त नं. 95, सख्त नं. 96, सख्त नं. 97, सख्त नं. 98, सख्त नं. 99, सख्त नं. 100, सख्त नं. 101, सख्त नं. 102, सख्त नं. 103, सख्त नं. 104, सख्त नं. 105, सख्त नं. 106, सख्त नं. 107, सख्त नं. 108, सख्त नं. 109, सख्त नं. 110, सख्त नं. 111, सख्त नं. 112, सख्त नं. 113, सख्त नं. 114, सख्त नं. 115, सख्त नं. 116, सख्त नं. 117, सख्त नं. 118, सख्त नं. 119, सख्त नं. 120, सख्त नं. 121, सख्त नं. 122, सख्त नं. 123, सख्त नं. 124, सख्त नं. 125, सख्त नं. 126, सख्त नं. 127, सख्त नं. 128, सख्त नं. 129, सख्त नं. 130, सख्त नं. 131, सख्त नं. 132, सख्त नं. 133, सख्त नं. 134, सख्त नं. 135, सख्त नं. 136, सख्त नं. 137, सख्त नं. 138, सख्त नं. 139, सख्त नं. 140, सख्त नं. 141, सख्त नं. 142, सख्त नं. 143, सख्त नं. 144, सख्त नं. 145, सख्त नं. 146, सख्त नं. 147, सख्त नं. 148, सख्त नं. 149, सख्त नं. 150, सख्त नं. 151, सख्त नं. 152, सख्त नं. 153, सख्त नं. 154, सख्त नं. 155, सख्त नं. 156, सख्त नं. 157, सख्त नं. 158, सख्त नं. 159, सख्त नं. 160, सख्त नं. 161, सख्त नं. 162, सख्त नं. 163, सख्त नं. 164, सख्त नं. 165, सख्त नं. 166, सख्त नं. 167, सख्त नं. 168, सख्त नं. 169, सख्त नं. 170, सख्त नं. 171, सख्त नं. 172, सख्त नं. 173, सख्त नं. 174, सख्त नं. 175, सख्त नं. 176, सख्त नं. 177, सख्त नं. 178, सख्त नं. 179, सख्त नं. 180, सख्त नं. 181, सख्त नं. 182, सख्त नं. 183, सख्त नं. 184, सख्त नं. 185, सख्त नं. 186, सख्त नं. 187, सख्त नं. 188, सख्त नं. 189, सख्त नं. 190, सख्त नं. 191, सख्त नं. 192, सख्त नं. 193, सख्त नं. 194, सख्त नं. 195, सख्त नं. 196, सख्त नं. 197, सख्त नं. 198, सख्त नं. 199, सख्त नं. 200, सख्त नं. 201, सख्त नं. 202, सख्त नं. 203, सख्त नं. 204, सख्त नं. 205, सख्त नं. 206, सख्त नं. 207, सख्त नं. 208, सख्त नं. 209, सख्त नं. 210, सख्त नं. 211, सख्त नं. 212, सख्त नं. 213, सख्त नं. 214, सख्त नं. 215, सख्त नं. 216, सख्त नं. 217, सख्त नं. 218, सख्त नं. 219, सख्त नं. 220, सख्त नं. 221, सख्त नं. 222, सख्त नं. 223, सख्त नं. 224, सख्त नं. 225, सख्त नं. 226, सख्त नं. 227, सख्त नं. 228, सख्त नं. 229, सख्त नं. 230, सख्त नं. 231, सख्त नं. 232, सख्त नं. 233, सख्त नं. 234, सख्त नं. 235, सख्त नं. 236, सख्त नं. 237, सख्त नं. 238, सख्त नं. 239, सख्त नं. 240, सख्त नं. 241, सख्त नं. 242, सख्त नं. 243, सख्त नं. 244, सख्त नं. 245, सख्त नं. 246, सख्त नं. 247, सख्त नं. 248, सख्त नं. 249, सख्त नं. 250, सख्त नं. 251, सख्त नं. 252, सख्त नं. 253, सख्त नं. 254, सख्त नं. 255, सख्त नं. 256, सख्त नं. 257, सख्त नं. 258, सख्त नं. 259, सख्त नं. 260, सख्त नं. 261, सख्त नं. 262, सख्त नं. 263, सख्त नं. 264, सख्त नं. 265, सख्त नं. 266, सख्त नं. 267, सख्त नं. 268, सख्त नं. 269, सख्त नं. 270, सख्त नं. 271, सख्त नं. 272, सख्त नं. 273, सख्त नं. 274, सख्त नं. 275, सख्त नं. 276, सख्त नं. 277, सख्त नं. 278, सख्त नं. 279, सख्त नं. 280, सख्त नं. 281, सख्त नं. 282, सख्त नं. 283, सख्त नं. 284, सख्त नं. 285, सख्त नं. 286, सख्त नं. 287, सख्त नं. 288, सख्त नं. 289, सख्त नं. 290, सख्त नं. 291, सख्त नं. 292, सख्त नं. 293, सख्त नं. 294, सख्त नं. 295, सख्त नं. 296, सख्त नं. 297, सख्त नं. 298, सख्त नं. 299, सख्त नं. 300, सख्त नं. 301, सख्त नं. 302, सख्त नं. 303, सख्त नं. 304, सख्त नं. 305, सख्त नं. 306, सख्त नं. 307, सख्त नं. 308, सख्त नं. 309, सख्त नं. 310, सख्त नं. 311, सख्त नं. 312, सख्त नं. 313, सख्त नं. 314, सख्त नं. 315, सख्त नं. 316, सख्त नं. 317, सख्त नं. 318, सख्त नं. 319, सख्त नं. 320, सख्त नं. 321, सख्त नं. 322, सख्त नं. 323, सख्त नं. 324, सख्त नं. 325, सख्त नं. 326, सख्त नं. 327, सख्त नं. 328, सख्त नं. 329, सख्त नं. 330, सख्त नं. 331, सख्त नं. 332, सख्त नं. 333, सख्त नं. 334, सख्त नं. 335, सख्त नं. 336, सख्त नं. 337, सख्त नं. 338, सख्त नं. 339, सख्त नं. 340, सख्त नं. 341, सख्त नं. 342, सख्त नं. 343, सख्त नं. 344, सख्त नं. 345, सख्त नं. 346, सख्त नं. 347, सख्त नं. 348, सख्त नं. 349, सख्त नं. 350, सख्त नं. 351, सख्त नं. 352, सख्त नं. 353, सख्त नं. 354, सख्त नं. 355, सख्त नं. 356, सख्त नं. 357, सख्त नं. 358, सख्त नं. 359, सख्त नं. 360, सख्त नं. 361, सख्त नं. 362, सख्त नं. 363, सख्त नं. 364, सख्त नं. 365, सख्त नं. 366, सख्त नं. 367, सख्त नं. 368, सख्त नं. 369, सख्त नं. 370, सख्त नं. 371, सख्त नं. 372, सख्त नं. 373, सख्त नं. 374, सख्त नं. 375, सख्त नं. 376, सख्त नं. 377, सख्त नं. 378, सख्त नं. 379, सख्त नं. 380, सख्त नं. 381, सख्त नं. 382, सख्त नं. 383, सख्त नं. 384, सख्त नं. 385, सख्त नं. 386, सख्त नं. 387, सख्त नं. 388, सख्त नं. 389, सख्त नं. 390, सख्त नं. 391, सख्त नं. 392, सख्त नं. 393, सख्त नं. 394, सख्त नं. 395, सख्त नं. 396, सख्त नं. 397, सख्त नं. 398, सख्त नं. 399, सख्त नं. 400, सख्त नं. 401, सख्त नं. 402, सख्त नं. 403, सख्त नं. 404, सख्त नं. 405, सख्त नं. 406, सख्त नं. 407, सख्त नं. 408, सख्त नं. 409, सख्त नं. 410, सख्त नं. 411, सख्त नं. 412, सख्त नं. 413, सख्त नं. 414, सख्त नं. 415, सख्त नं. 416, सख्त नं. 417, सख्त नं. 418, सख्त नं. 419, सख्त नं. 420, सख्त नं. 421, सख्त नं. 422, सख्त नं. 423, सख्त नं. 424, सख्त नं. 425, सख्त नं. 426, सख्त नं. 427, सख्त नं. 428, सख्त नं. 429, सख्त नं. 430, सख्त नं. 431, सख्त नं. 432, सख्त नं. 433, सख्त नं. 434, सख्त नं. 435, सख्त नं. 436, सख्त नं. 437, 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